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title: Secretary General reported a message received from Rajya Sabha that Rajya Sabha passed the Mines and Minerals (Development and Regulation Amendment Bill, 2015) passed by Lok Sabha with amendments.

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SECRETARY-GENERAL: Hon. Deputy-Speaker, Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

"I am directed to inform the Lok Sabha that the Mines and Minerals (Development and Regulation) Amendment Bill, 2015, which was passed by the Lok Sabha at its sitting held on the 3rd March, 2015, has been passed by the Rajya Sabha at its sitting held on the 20th March, 2015, with the following amendments:-

Clause 9

1. That at page 4, ***for*** lines 31 to 35 the following be ***substituted***, namely:

"(4) The State Government while making rules under sub-sections (2) and (3) shall be guided by the provisions contained in article 244 read with Fifth and Sixth Schedule to the Constitution relating to administration of the Scheduled Areas and Tribal Areas and the

40 of 1996. Provisions of the Panchayats (Extension to the Scheduled Areas) Act,

2 of 2007. 1996 and the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.

(5) The holder of a mining lease or a prospecting license-cum-mining lease granted on or after the date of commencement of the Mines and Minerals (Development and Regulation) Amendment Act, 2015, shall, in addition to the royalty, pay to the District mineral Foundation of the district in which the mining operations are carried on, an amount which is equivalent to such percentage of the royalty paid in terms of the Second Schedule, not exceeding one-third of such royalty, as may be prescribed by the Central Government.

(6) The holder of a mining lease granted before the date of commencement of the Mines and Minerals (Development and Regulation) Amendment Act, 2015, shall, in addition to the royalty, pay to the District Mineral Foundation of the district in which the mining operations are carried on, an amount not exceeding the royalty paid in terms of the Second Schedule in such manner and subject to such categorization of the mining leases and the amounts payable by the various categories of lease holders, as may be prescribed by the Central Government."

Clause 14

2. That at page 8, line 35, ***for*** the word, bracket and figure "sub-section (4)", the words, brackets and figures "sub-sections (5) and (6)" be ***substituted***.

Clause 15

3. That at page 9, line 18, ***after*** the words "shall work", the words "for the interest and benefit of persons and areas affected by mining" be ***inserted***.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House."

2. Madam, I lay on the Table the Mines and Minerals (Development and Regulation) Amendment Bill, 2015 as returned by Rajya Sabha with amendments.

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15.00 hrs

UNDISCLOSED FOREIGN INCOME AND ASSETS

(IMPOSITION OF TAX) BILL, 2015*